

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015

&

APPEAL NO. 227 OF 2015 & IA NO. 373 OF 2015

Dated: 3rd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

APPEAL NO. 172 OF 2015 & IA NO. 283 OF 2015

Bharat Petroleum Corporation Ltd.Appellant(s)

Vs.

Sabarmati Gas Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Rajat Navet

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava for R.1

Mr. Sumit Kishore for R.2

APPEAL NO. 227 OF 2015 & IA NO. 373 OF 2015

In the matter of :

Gail India Ltd. Appellant(s)

Vs.

Sabarmati Gas Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Sandeep Mahapatra

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava for R.1

Mr. Sumit Kishore for R.2

ORDER

As agreed by learned counsel for the parties, list these matters for hearing on **05.05.2017**. In the meantime, pleadings be completed.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson